

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Original Application No. 1504 of 2004

Allahabad this the 12th day of January, 2005

Hon'ble Mr.V.K. Majotra, Vice Chairman  
Hon'ble Mr.A.K. Bhatnagar, Member (J)

Munnu Singh, S/o Late Shri Dwarika Prasad Yadava,  
R/o Village : Rataniyapur, Post : Nonari, District  
Kanpur Dehat.

Applicant

By Advocate Shri S.K. Bahadur

Versus

1. Union of India through Secretary, Ministry of Communication, Department of Post, New Delhi.
2. The Post Master General, Kanpur Region, Kanpur.
3. The Superintendent of Post Offices, Kanpur(M) Division, Kanpur.
4. The Sub Divisional Inspector, South Sub Division, Roora, Kanpur Dehat.

Respondents

By Advocate Shri Saumitra Singh

O R D E R ( Oral )

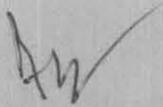
By Hon'ble Mr.V.K. Majotra, V.C.

The applicant is aggrieved that his case for promotion from G.D.S. to Group 'D' cadre on the basis of length of service for one half of the outsider quota 50% vacancies reserved for outsiders from amongst E.D.As in accordance with his seniority, has not been considered.

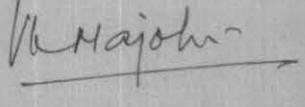
Learned counsel stated that applicant belongs to O.B.C.

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as such, he is entitled to be considered for promotion till attainment of 53 years of age. Referring to annexure A-6, which is a combined seniority list of E.D.As upto 24.12.1998, learned counsel submitted that applicant's date of birth has been shown at sl. no.46 as 06.10.1952. It is <sup>claimed by</sup> ~~that~~ applicant is entitled to be considered for promotion. However, the applicant's date of birth has been shown as 06.10.1950 in place of 06.10.1952, as such, he has been shown to be over aged for the claimed promotion. Learned counsel for the applicant further submitted that applicant has - made a representation dated 23/26.08.2004, which <sup>is</sup> ~~has~~ remained unaction <sup>ed by</sup> ~~on~~ the part of the respondents so far. Learned counsel contended that all through his service records indicate that his date of birth is 06.10.1952 and not 06.10.1950. To a suggestion that applicant's representation claiming that as per service record his date of birth is 06.10.1952 and not 06.10.1950, the respondents shall consider applicant's representation 17/20.09.2004, and in case on verification applicant's date of birth is found to be 06.10.1952, they shall consider applicant's candidature for the claimed promotion. In case on verification applicant's date of birth is not found to be 06.10.1952, they shall pass a detailed and reasoned order on applicant's representation. The above action shall be taken by the respondents within a period of 3 months from the date of communication of this order. Ordered accordingly. OA stands disposed of.

  
Member (J)

/M.M./

  
Vice Chairman

12.1.05